

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 114
(IB)-419(ND)2022
IA-2768/2024, IA-3448/2024

IN THE MATTER OF:
Indusing Bank Ltd.

... **Applicant/Petitioner**

Versus

Hacienda Projects Pvt. Ltd

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Gulshan Kumar, Adv. Sachdev Proxy
Council Jagannath Prasad in IA-2768/2024, Adv.
Usha Singh in IA-3448/2024

For the IRP : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.
Ankita Bajpai

For the CD : Adv. Abhay Gupta, Adv. Medha Pandey

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3448/2024: The present application has not been preferred in accordance with the procedure laid down in Regulation 30A of IBBI (CIRP) Regulation 2016, thus **rejected**. The Applicants will move appropriate application through the RP. The RP is directed to cooperate with the Applicants in moving such application. As far as the entitlement of RP for his fees and CIRP cost is concerned, he would be entitled to move any independent application for the purpose. **The IA 3448/2024 stands disposed of.**

IA-2768/2024: List on 19.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)